

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4956
TO BE ANSWERED ON 23.07.2019

IRREGULARITIES IN MGNREGS

4956. SHRI SANJAY HARIBHAU JADHAV:
SHRI OMPRAKASH BHUPALSINH *ALIAS* PAWAN RAJENIMBALKAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the attention of the Government has been drawn towards irregularities/corruption and embezzlement in the Mahatma Gandhi National Rural Employment Guarantee Scheme(MGNREGS) including large scale diversion of funds, under/non-payment of wages, lack of transparency etc.;
- (b) if so, the details thereof, category wise along with the nature of irregularities committed during each of the last three years and the current year, State/UT-wise;
- (c) the action taken by the Government to prevent the recurrence of such irregularities/corruption along with the funds released and utilized under the scheme during the said period, State/UT-wise;
- (d) whether social auditing is being undertaken by the Gram Panchayats as per the prescribed procedure;
- (e) if so, the details and the outcome thereof; and
- (f) the details of the major steps taken by the Government for effective implementation of MGNREGA?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

(a) to (c): The Ministry, under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) receives complaints of irregularities/corruption and embezzlement including large scale diversion of funds, under/non-payment of wages, lack of transparency etc.. Since the responsibility of implementation of MGNREGA is vested with the State Governments/UTs, all complaints received in the Ministry are forwarded to the concerned State Governments/UTs for taking appropriate action including investigation, as per law. Steps have

been taken to strengthen transparency and accountability which include geo-tagging, Direct Benefit Transfer (DBT), National electronic Fund Management System (NeFMS), Aadhar Based Payment System (ABPS), Software for Estimate Calculation using Rural rates for Employment (SECURE) and establishment of independent social audit units and appointment of Ombudsmen in the States. State specific reviews of States are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA. State/UT-wise details of category wise complaints are at **Annexure-I**.

(d) & (e): Yes, Sir. 27 States have established Independent Social Audit units. As per Management Information System (MIS), the total number of Gram Panchayats audited and total number of issues reported during the last three financial year and current financial year is as under:

Year	Total number of Gram Panchayats audited	Total number of issues reported
2016-17	62859	217357
2017-18	62853	217357
2018-19	106289	489088
2019-20 (As on 22.07.2019)	1517	11683

The reports of the social audited are uploaded in the MIS for taking further corrective action by the respective States.

(f): The Government has taken various steps to strengthen implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) from time to time. The details are as under:

- (i) Implementation of National electronic Fund Management System (Ne-FMS), focus on Aadhaar Based Payment system, streamlining the fund flow mechanism and monitoring of timely payment of wages to workers have been on focus. Sustained efforts and intensive engagement with all stakeholders has enabled vast improvements in timely payment of wages
- (ii) Wage and material ratio 60:40 was allowed at district level rather than GP level. This has enabled a new thrust on creation of durable assets that generate incomes.
- (iii) Followed a policy of indicative determination of Labour Budget (LB) allocation to the States based on SECC-2011 data so as to give more weightage to States having higher percentage of vulnerable households.
- (iv) The convergence of MGNREGS with departments like agriculture, forest, horticulture, fisheries, sericulture, animal husbandry, FFC/SFC grants to Panchayat, irrigation, railways, DWS, school education etc. at National, State, district and Panchayat level brought out greater synergy in the implementation of rural development programs.

- (v) Capacity building of MGNREGA functionaries such as State Technical Resource Team / District Technical Resource Team / Block Technical Resource Team on Mission Water Conservation works, training on Geo-MGNREGA etc.
- (vi) Job Cards (JCs) verification of MGNREGA workers to weed out the bogus and duplicates JCs.
- (vii) Auditing Standards have been issued and States have been advised to establish independent Social Audit Units, conduct Social Audit as per Audit of Scheme Rules, training of Village Resource Persons for conducting Social Audit etc.
- (viii) For improved planning, effective monitoring, enhanced visibility and greater transparency, GeoMGNREGA- a path breaking initiative that uses space technology for geo-tagging all the assets created under MGNREGS launched.
- (ix) Software for Estimate Calculation using Rural rates for Employment (SECURE), an online an application designed and developed specially for estimate calculation of works has been implemented.

Annexure-I referred to in reply to parts (a)to(c) of Lok Sabha Unstarred Question No. 4956dated 23.07.2019.

FY 2016-17

S. No.	State Name	Irregularities (Not Specific)	Corruption under NREGA	Misappropriation of fund under MGNREGA	Under Payment of wages	Non-Payment of Wages	Lack of Awareness and not providing work	Total
1	Andhra Pradesh	0	5	0	0	0	0	5
2	Arunachal Pradesh	0	0	0	0	0	0	0
3	Assam	1	4	1	0	0	0	6
4	Bihar	1	10	0	0	1	0	12
5	Chhattisgarh	3	2	0	0	1	0	6
6	Goa	0	0	0	0	0	0	0
7	Gujarat	0	1	0	0	0	0	1
8	Haryana	2	4	0	0	0	0	6
9	Himachal Pradesh	0	2	0	0	0	0	2
10	Jammu & Kashmir	0	1	0	0	0	0	1
11	Jharkhand	2	2	0	0	0	0	4
12	Karnataka	2	0	0	0	0	0	2
13	Kerala	0	1	0	0	0	0	1
14	Lakshadweep	0	0	0	0	0	0	0
15	Madhya Pradesh	1	8	0	0	0	0	9
16	Maharashtra	0	2	0	0	0	0	2
17	Manipur	0	0	0	0	0	0	0
18	Meghalaya	0	0	0	0	0	0	0
19	Mizoram	0	0	0	0	0	0	0
20	Nagaland	0	0	0	0	0	0	0
21	Odisha	0	1	0	0	1	0	2
22	Punjab	0	1	1	0	1	0	3
23	Puducherry	0	0	0	0	0	0	0
24	Rajasthan	5	17	0	0	1	0	23
25	Tamil Nadu	0	6	0	0	2	0	8
26	Telangana	0	0	0	0	0	0	0
27	Tripura	2	1	0	0	0	0	3
28	Uttar Pradesh	25	66	1	0	2	1	95
29	Uttarakhand	3	3	0	0	1	0	7
30	West Bengal	2	6	1	0	0	0	9
31	Sikkim	0	0	0	0	0	0	0
Total		49	143	4	0	10	1	207

FY 2017-18

S. No.	State	Irregularities(Not Specific)	Corruption under NREGA	Misappropriation of fund under MGNREGA	Under Payment of wages	Non-Payment of Wages	Lack of Awareness and not providing work	Total
1	Andhra Pradesh	0	6	1	0	0	0	7
2	Arunachal Pradesh	0	0	0	0	0	0	0
3	Assam	1	5	5	0	1	0	12
4	Bihar	2	12	2	0	1	0	17
5	Chhattisgarh	3	5	0	1	3	0	12
6	Goa	0	0	0	0	0	0	0
7	Gujarat	0	2	0	0	0	0	2
8	Haryana	6	2	0	0	1	0	9
9	Himachal Pradesh	1	1	0	0	0	0	2
10	Jammu & Kashmir	1	2	0	0	2	0	5
11	Jharkhand	2	5	2	0	1	0	10
12	Karnataka	2	0	0	0	0	0	2
13	Kerala	0	2	0	0	79	0	81
14	Lakshadweep	0	0	0	0	0	0	0
15	Madhya Pradesh	1	10	0	0	1	0	12
16	Maharashtra	0	3	0	0	3	0	6
17	Manipur	0	0	0	0	0	0	0
18	Meghalaya	0	0	0	0	0	0	0
19	Mizoram	0	0	0	0	0	0	0
20	Nagaland	0	0	0	0	0	0	0
21	Odisha	0	1	0	0	2	0	3
22	Punjab	0	1	3	0	1	0	5
23	Puducherry	0	0	0	0	0	0	0
24	Rajasthan	4	18	3	0	3	0	28
25	Tamil Nadu	0	7	1	1	5	0	14
26	Telangana	0	0	0	0	0	0	0
27	Tripura	2	2	0	0	1	0	5
28	Uttar Pradesh	19	61	11	0	7	0	98
29	Uttarakhand	3	2	0	0	2	0	7
30	West Bengal	1	6	1	0	2	0	10
31	Sikkim	0	0	0	0	0	0	0
Total		48	153	29	2	115	0	347

FY 2018-19

S. No.	State	Irregularities(Not Specific)	Corruption under NREGA	Misappropriation of fund under MGNREGA	Under Payment of wages	Non-Payment of Wages	Lack of Awareness and not providing work	Total
1	Andhra Pradesh	0	1	0	0	0	0	1
2	Arunachal Pradesh	0	0	0	0	0	0	0
3	Assam	1	3	3	0	0	0	7
4	Bihar	2	12	6	0	1	0	21
5	Chhattisgarh	0	2	0	0	3	0	5
6	Goa	0	0	0	0	0	0	0
7	Gujarat	0	2	0	0	0	0	2
8	Haryana	7	4	0	0	0	0	11
9	Himachal Pradesh	1	0	0	0	1	0	2
10	Jammu & Kashmir	0	1	0	0	0	0	1
11	Jharkhand	0	0	0	0	0	1	1
12	Karnataka	1	0	0	0	1	0	2
13	Kerala	1	0	0	0	0	0	1
14	Lakshadweep	0	0	0	0	0	0	0
15	Madhya Pradesh	1	11	0	0	1	0	13
16	Maharashtra	0	2	0	0	3	0	5
17	Manipur	0	0	0	0	0	0	0
18	Meghalaya	0	0	0	0	0	0	0
19	Mizoram	0	0	0	0	0	0	0
20	Nagaland	0	0	0	0	0	0	0
21	Odisha	0	0	0	0	0	0	0
22	Punjab	0	0	5	0	1	0	6
23	Puducherry	0	0	0	0	0	0	0
24	Rajasthan	0	0	0	0	1	0	1
25	Tamil Nadu	0	1	3	0	2	0	6
26	Telangana	0	0	0	0	0	0	0
27	Tripura	1	2	0	0	0	0	3
28	Uttar Pradesh	0	3	1	0	3	0	7
29	Uttarakhand	0	0	0	0	1	0	1
30	West Bengal	0	3	0	0	1	0	4
31	Sikkim	0	0	0	0	0	0	0
Total		15	47	18	0	19	1	100

2019-20 till date

S. No.	State Name	Irregularities (Not Specific)	Corruption under NREGA	Misappropriation of fund under MGNREG A	Under Payment of wages	Non-Payment of Wages	Lack of Awareness and not providing work	Total
1	Andhra Pradesh	0	1	0	0	0	0	1
2	Arunachal Pradesh	0	0	0	0	0	0	0
3	Assam	1	5	3	0	1	0	10
4	Bihar	2	12	6	0	1	0	21
5	Chhattisgarh	0	2	0	0	4	0	6
6	Goa	0	0	0	0	0	0	0
7	Gujarat	0	2	0	0	0	0	2
8	Haryana	7	4	0	0	0	0	11
9	Himachal Pradesh	1	0	0	0	1	0	2
10	Jammu & Kashmir	0	1	1	0	0	0	2
11	Jharkhand	0	0	0	0	0	1	1
12	Karnataka	1	0	0	0	1	0	2
13	Kerala	0	0	0	0	0	0	0
14	Lakshadweep	0	0	0	0	0	0	0
15	Madhya Pradesh	1	11	0	0	1	0	13
16	Maharashtra	0	2	0	0	3	0	5
17	Manipur	0	0	0	0	0	0	0
18	Meghalaya	0	0	0	0	0	0	0
19	Mizoram	0	0	0	0	0	0	0
20	Nagaland	0	0	0	0	0	0	0
21	Odisha	0	0	0	0	0	0	0
22	Punjab	0	0	5	0	2	0	7
23	Puducherry	0	0	0	0	0	0	0
24	Rajasthan	0	0	0	0	1	0	1
25	Tamil Nadu	0	1	11	0	2	0	14
26	Telangana	0	0	1	0	0	0	1
27	Tripura	1	2	0	0	0	0	3
28	Uttar Pradesh	0	5	3	0	3	0	11
29	Uttarakhand	0	1	1	0	1	0	3
30	West Bengal	0	3	2	0	2	0	7
31	Sikkim	0	0	0	0	0	0	0
Total		14	52	33	0	23	1	123